GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4746
ANSWERED ON:23.04.2013
CRIMES AGAINST FOREIGN TOURISTS
Bapurao Shri Khatgaonkar Patil Bhaskarrao;Chitthan Shri N.S.V.;Gaikwad Shri Eknath Mahadeo;Gowda Shri D.B. Chandre;Jeyadural Shri S. R.;Paranjpe Shri Anand Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime against foreign tourists both male and female are on the rise in the country;
- (b) if so, the total number of such cases reported, accused arrested and action taken against them during each of the last three years and the current year, State-wise and crime-wise;
- (c) the details of advisories issued to the States in this regard and the reaction of the State Governments thereto; and
- (d) the other steps taken by the Union Government to check such cases and provide security to foreign tourists in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

- (a) to (b): The specific data/ information in respect of crime against foreign tourists both male and female are not maintained centrally.
- (c) & (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies as also for protecting the life and property of the citizens. However, Ministry of Tourism has advised all the State Governments / Union Territory Administrations to deploy Tourist Police in the States/Union Territories. Ministry of Tourism has also formulated the guidelines for formation of Tourist Security Organizations. It has also adopted the code of Conduct for 'Safe & Honourable Tourism' which is a set of guidelines to encourage tourism activities to be undertaken with respect for basic rights like dignity, safety and freedom from exploitation of foreign tourists.